

property of a fair market value exceeding Rs. 25,000 has been transferred by a person to another person for apparent consideration which is less than the fair market value of the property and that the consideration for such transfer as agreed to between the parties has not been truly stated in the instrument of transfer. However, no such proceedings shall be initiated unless the Competent Authority has reason to believe that the fair market value of the property exceeds the apparent consideration therefor by more than 15 per cent of such apparent consideration. The Competent Authority had received information in respect of transfer of 2,138 such properties during the Financial Year 1977-78, 3,598 such transfers during the Financial Year 1978-79 and of 4,195 such transfers during the Financial Year 1979-80.

Furnishing the information sought in the question even in respect of properties in respect of which information has been received by the Competent Authority will involve considerable time and effort as each and every case record will have to be looked into. The time and effort required to do so will not be commensurate with the desired results.

12.00 hrs.

#### ARREST OF MEMBER

MR. SPEAKER: I have to inform the House that I have received the following wireless message dated 23rd July, 1980 from the District Magistrate, Aligarh (U.P.):

; "Shrimati Indra Kumari, M.P. arrested today U/S 342 IPC/7 Criminal Law Amendment Act, along with others, while wrongfully confining ADM (City) in DM's Chamber and not allowing him to perform his official work."

12.01 hrs.

#### RE. ADJOURNMENT MOTION

श्री राम बिलास पासवान (हाजीपुर) : अध्यक्ष महोदय, मैंने प्रिविलेज मोशन दिया है, एडजर्नमेन्ट मोशन दिया है कि संसत्सदस्या, श्रीमती इन्द्रा कुमारी को गिरफ्तार करके उनके साथ मिस-बिहेव किया गया है। उनको गिरफ्तार किया गया, 12 बजे रात तक पुलिस लाइन में रखा गया और तीन बजे तक जेल के गेट पर रखा गया ...

अध्यक्ष महोदय : आप क्यों वकालत कर रहे हैं? मैंने उनको एलाऊ कर दिया है।

श्री राम बिलास पासवान : इस पर मैंने एडजर्नमेन्ट मोशन दिया है।

अध्यक्ष महोदय : वह डिस-एलाऊ कर दिया है। (व्यवधान) वह फैक्ट्स के लिए लिख दिया है होम मिनिस्ट्री को, आज ही मिला है। (व्यवधान)

Nothing is going to be recorded without my permission.

(Interruptions)\*

अध्यक्ष महोदय : आप मेरी बात सुनिए, ऐसा न करिए। जब मैंने एलाऊ करने के लिए कहा है तो एलाऊ करूँगा। (व्यवधान) आप मुझे बांध नहीं सकते हैं। (व्यवधान) मैं अहसान कहां ले रहा हूँ ?

PROF. MADHU DANDAVATE (Rajapur): There is a precedent that I would like to quote. In the other House, one lady Member, when she was in the Tihar Jail and had alleged that she was ill-treated, the moment she came from the Tihar Jail, immediately when the work was going on in the Rajya Sabha, it was stopped and the Chairman allowed her to make a personal statement on the spot.

MR. SPEAKER: I am allowing her.

\*Not recorded.

**PROF. MADHU DANDAVATE:** Here is a lady Member; she should be allowed to make a statement.

**MR. SPEAKER:** I will be allowing her. I have already considered that point.

**श्री राम बिलास पासवान :** आप चाहते हैं कि बाद में सुन लें कि मैं कहता हूँ कि अभी इनकी बात सुन ली जाए ।

**अध्यक्ष महोदय :** दस मिनट में फर्क पड़ता है क्या ?

**श्री राम बिलास पासवान :** आप नियम 377 की बात कर रहे हैं । आप इनकी बात को सुन लीजिए । यह काफी गम्भीर मामला है, इनकी बात को आप सुन लीजिए । पहले आप इनकी बात सुन लीजिए उसके बाद जो कार्यवाही करनी हो वह कीजिए । (ब्यवधान)

**अध्यक्ष महोदय :** प्रोफेसर साहब, राज्य सभा की बात मैं नहीं जानता, लेकिन जब मैंने उनको एलाउ कर दिया है फिर दिक्कत किस बात की है ?

**SHRI YESHWANTRAO CHAVAN (Satara):** Why don't you allow her now? (Interruptions)

**PROF. MADHU DANDAVATE:** Sir, there is a precedent in the other House. When Mrs. Indira Gandhi was arrested, at that time she had demonstrated and she had alleged that she was mal-treated. As soon as she came from the Tihar Jail, she was allowed to make a statement, and she was allowed to speak for twenty minutes in the House. (Interruptions). The same precedent should be followed. I am requesting you. (Interruptions).

**अध्यक्ष महोदय :** मैं तो किसी के कहे बिना एलाउ कर रहा हूँ ।

**PROF. MADHU DANDAVATE:** There is a precedent. I have quoted a precedent. When Mrs. Indira Gandhi was arrested there cannot be a different precedent and when another

Satyagrahi is arrested there cannot be another precedent.

**अध्यक्ष महोदय :** मैं तो एलाउ कर रहा हूँ ।

Yes, Mr. Chavan?

**SHRI YESHWANTRAO CHAVAN:** Sir, there are occasions and occasions, and you will have to make a distinction. You cannot merely lifelessly and uniformly apply some sort of rules here. Here is a lady Member who has come with the complaint that she was mal-treated and ill-treated. When she comes to the House, I think it is the duty of the House to listen to her first. (Interruptions).

**अध्यक्ष महोदय :** पिछले हाउस में श्री रामलिंगम के साथ भी ऐसा हुआ था ।

**श्री यशवन्त राव चव्हाण :** अध्यक्ष महोदय, खाली प्रेसीडेंस की बात करना ठीक और काफी नहीं है ।

We will make a precedent today. (Interruptions).

**PROF. MADHU DANDAVATE:** Even in this House, Shri Atal Bihari Vajyapee was allowed to make a statement. He straightaway came from outside; the proceedings were intercepted and he was allowed to make a statement. (Interruptions).

**श्री मनी राम बागड़ी (हिसार) :** अध्यक्ष महोदय, मेरी बात सुनिए । मैंबरो की भावनाओं की कदर करना सदन का और अछे अध्यक्ष का लक्ष्य है. . . (ब्यवधान) . . . सदन यह चाहता है कि अभी सुने तो आपको सुनना चाहिए. . . (ब्यवधान) . . . लोकसभा नहीं चलेगी. . . (ब्यवधान) . . . इस तरह से लोक सभा को कोई नहीं चला सकता है ।

**SHRI C. M. STEPHEN (Gulbarga):** Sir, may I make a submission? (Interruptions).

**MR. SPEAKER:** What do you want to say, Mr. Stephen?

**SHRI C. M. STEPHEN:** I entirely agree that when a Member comes to the House and says that, on personal basis, she has got to make a statement, she must be given the Floor. I have absolutely no quarrel with that. Heavens will not fall down if she makes a statement. I only wanted to say that this could be done in the proper procedure... (*Interruptions*).

**अध्यक्ष महोदय :** आपकी बात भी सुनता हूँ, वैधिये। यहां मछली-मार्केट न बनायें।

**SHRI C. M. STEPHEN:** I also wanted to point this out. Previously there were such incidents. In the last Lok Sabha, Mr. Ramalingam, a Member of this House, was ill-treated outside and he wanted to make a statement. On the day he wanted to make the statement, permission was not given. He came, he rushed in, and he wanted to make a statement. But permission was not given. Then he sought permission, he made a request according to rules, and he was permitted. The statement was scrutinised by the Speaker and he was allowed to make the statement. He wanted to say something more than that, but he was not permitted to say. At that time, my friends who are now raising this noise were completely backing up and opposing the right of the Member to make that statement. (*Interruptions*) There was the same noise then from this House obstructing Mr. Ramalingam. We do not want to follow that procedure, that precedent, at all. We want to be generous, we want to be concerned about the Member, we want to be concerned that the Member is properly treated and we want this Parliament to hear the Member if she has something to say. But that must come in by the right of that Member and not by this *hullah-gullah* that is being created. (*Interruptions*).

**अध्यक्ष महोदय :** मैं एलाऊ करूं तब बोलिये। आराम से बात भी सकती है, चिन्ता करने की कौन भी बात है . . . .

आप को बोड़ी समझें क्यों नहीं जाती है, क्यों ऐसा करते हैं . . . मेरा निवेदन है कि आप सबने प्रेसिडेन्स को बताया है। प्रेसिडेन्स मेरे पास भी है कि किस तरह से रामलिंगम जी को करने दिया गया था। चव्हाण साहब ने भी बताया है कि अपर-हाउस में किस तरह से हुआ था। मेरा क्या है, मैं ऐसा करूंगा . . . सारे हाउस से मैं दरख्वास्त करूंगा—यह लेडी-मेम्बर का केस है, स्पेशल केस है, इसलिये उस को प्रेसिडेन्स न बनाया जाये—I will allow her to make a statement. I have given her the statement. I have scrutinised it.

12.14 hrs.

#### MATTERS UNDER RULE 377

(i) ALLEGED MAL-TREATMENT METED OUT TO SHRIMATI INDRA KUMARI M.P. AND OTHER SATYAGRAHIS BY POLICE AUTHORITIES IN ALIGARH ON 23-7-1980.

**श्रीमती इन्द्रकुमारी (मलीगढ़) :** माननीय अध्यक्ष महोदय, आप के माध्यम से मुझे आज माननीय संसद सदस्यों को अवगत कराना है कि मेरे संग अलीगढ़ प्रशासन ने क्या दुर्व्यवहार किया। बागपत काण्ड के विरोध में मैं अपने महिला सत्याग्रही साथियों के साथ ता० 23-7-1980 को शान्तिपूर्वक जुलूस के साथ कलकटरी कचहरी पहुँची। जिला अधिकारी श्री लाल बहादुर तिवारी द्वारा अवगत कराया गया कि हमारे सभी साथी गिरफ्तार किये जायेंगे। इसके बाद हमारे सब साथी पुलिस लाइन के मैदान में करीब सांय के 5 बजे से रात्रि के 12 बजे तक बिना किसी व्यवस्था के मुझे एवं मेरे साथियों को बेहद तंग ब परेशान किया तथा भूखा-प्यासा पुलिस लाइन के मैदान में रखा। तत्पश्चात् करीब तीन घण्टे जेल के दरवाजे पर मैं एवं मेरी महिला कार्यकर्ता एवं पुरुष साथी कंकड़ों पर पड़े रहे। मैंने कारागार के